

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**  
R.Plan10/2024  
**IN**  
**IB-1482(ND)/2019**

**IN THE MATTER OF:**

Mr. Mekaster Finlase Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Saha Buildestates Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 09.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kamal Gandhari, Adv.  
For the Respondent :

**ORDER**

**R. Plan-10/2024**

As prayed by Ld. Proxy Counsel appearing for the Resolution Professional, one week time granted to bring on record the check list as directed vide order dated 19.03.2024.

List the matter for argument **on 24.04.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay